



This is a digitally signed Gazette, to verify click here.
<https://rajpatra.hp.gov.in>

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 20 जुलाई, 2026 / 29 आषाढ़, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th July, 2026

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to

declare the Senior Civil Judge-cum-ACJM-I, Dharamshala as Drawing and Disbursing Officer in respect of the Court of Civil Judge-cum-JMFC-II, Dharamshala and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" during the leave period of Dr. Parth Jain, Civil Judge-cum-JMFC-II, Dharamshala *w.e.f.* 20-07-2026 to 29-07-2026 with permission to prefix Sunday falling on 19-07-2026 or till he returns from leave.

By order

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th July, 2026

No. HHC/GAZ/14-265/03-II.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 06 days earned leave *w.e.f.* 20-07-2026 to 25-07-2026, with permission to prefix and suffix Sundays falling on 19-07-2026 and 26-07-2026, respectively in favour of Dr. Abira Basu, Additional District and Session Judge, Sarkaghat, H.P.

Certified that Dr. Abira Basu is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Dr. Abira Basu would have continued to hold the post of Additional District and Session Judge, Sarkaghat but for her proceeding on leave for the above period.

By order

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 16th July, 2026

No. HHC/Admn.3(352)/92-I.—05 days earned leave on and *w.e.f.* 13-06-2026 to 17-06-2026 (extended period), is hereby sanctioned, *ex-post-facto*, in favour of Smt. Nisha Ahluwalia, Court Master of this Registry.

Certified that Smt. Nisha Ahluwalia has joined the same post and at the same station from where she had proceeded on leave, after expiry of the above leave period.

Certified that Smt. Nisha Ahluwalia would have continued to officiate the same post of Court Master but for her proceeding on leave.

By order

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th July, 2026

No. HHC/GAZ/14-376/2016.—Hon'ble the Chief Justice has been pleased to grant 10 days earned leave *w.e.f* 20-07-2026 to 29-07-2026 with permission to prefix Sunday falling on 19-07-2026 in favour of Dr. Parth Jain, Civil Judge-*cum*-JMFC-II, Dharamshala.

Certified that Dr. Parth Jain is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Dr. Parth Jain would continue to hold the post of Civil Judge-*cum*-JMFC-II, Dharamshala, but for his proceeding on leave for the above period.

By order

Sd/-
Registrar General.

उपायुक्त कार्यालय शिमला, जिला शिमला (हि0प्र0)

अधिसूचना

दिनांक 18 जुलाई, 2026

संख्या: पीसीएच-एसएमएल(प्रकाशन)/2026-17828.—यह कि जिला शिमला की सभी पंचायत समितियों के चुनाव दिनांक 26, 28 तथा 30 मई, 2026 को सम्पन्न हुए। शिमला की क्रमशः छौहारा, चौपाल, कुपवी, कोटखाई, जुब्बल, रोहड़ू, टुटू, मशोबरा, बसन्तपुर, ननखडी, ठियोग, रामपुर, द्वारा अध्यक्ष व उपाध्यक्ष संलग्न सारणी अनुसार निर्वाचित हुए हैं जिनके नामों का प्रकाशन हिमाचल प्रदेश राजपत्र में वांछित है।

अतः मैं, अनुपम कश्यप, उपायुक्त शिमला, हिमाचल प्रदेश पंचायती राज अधिनियम 1994 की धारा 126 पठित हिमाचल प्रदेश पंचायती राज (सामान्य) नियम 1997 के नियम 124 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए एतद्वारा जिला शिमला की पंचायत समिति क्रमशः छौहारा, चौपाल, कुपवी, कोटखाई, जुब्बल, रोहड़ू, टुटू, मशोबरा, बसन्तपुर, ननखडी, ठियोग, रामपुर, के अध्यक्षों व उपाध्यक्षों के नाम व पते संलग्न सारणी अनुसार आम जनता की जानकारी हेतु हिमाचल प्रदेश राजपत्र में प्रकाशित करता हूँ।

हस्ताक्षरित /—
(अनुपम कश्यप, भा0प्र0से0),
उपायुक्त शिमला, जिला शिमला (हि0प्र0)।

सामान्य निर्वाचन 2026 में निर्वाचित पंचायत के समितियों के अध्यक्षों के नाम व पते

क्र० सं०	ग्राम पंचायत का नाम	नवनिर्वाचित अध्यक्ष का नाम व पत्राचार हेतु पूर्ण पता व दूरभाष	नवनिर्वाचित उपाध्यक्ष का नाम व पत्राचार हेतु पूर्ण पता व दूरभाष
1.	छौहारा	श्री उत्तम सिंह पुत्र श्री आत्मा राम, गांव एवं डा० जांगला, तहसील चड़गांव, जिला शिमला, हि०प्र० दूरभाष नं०. 93380-00047	कुमारी नीशा पुत्री श्री प्रेम नाथ, गांव मटवानी, डा० चिलाला, तहसील चड़गांव, जिला शिमला, हि०प्र० दूरभाष नं०. 88944-47795
2.	चौपाल	श्री गुलाब सिंह पुत्र श्रीसुख राम, ग्रामबागना डा० नेरवा, जिला शिमला, हि०प्र०। दूरभाष नं०. 98163-36509	श्रीमती किरण पत्नी बाबू राम, ग्राम रूईजा डा० पुलवाहल, तह० चौपाल, जिला शिमला, हि०प्र०। दूरभाष नं० 70184-36770
3.	कुपवी	श्री जागर सिंह पुत्र श्री रामसा राम ग्रा० गवाए डा० धार-चांदना, जिला शिमला, हि०प्र०। दूरभाष नं०. 85807-52313	कुमारी सुमन पत्नी श्री सुरेश चंद, ग्रा० सरांवटली, डा० काण्डा-बनाह, तह० कुपवी, जिला शिमला, हि०प्र०। दूरभाष नं० 98054-39741
4.	कोटखाई	श्रीमती विजय पत्नी श्री रोशन लाल, गांव न्यारा, डा० गुम्मा, तह० कोटखाई, जिला शिमला, हि०प्र०। दूरभाष नं० 97366-45096	श्री सुनील राजटा पुत्र श्री अजीत सिंह, गांव व डा० कलबोग, तह० कोटखाई, जिला शिमला, हि०प्र०। दूरभाष नं० 94181-19090
5.	जुब्बल	श्रीमती कमलेश पत्नी श्री नरवीर झगटा, गांव प्रेमनगर, डा० टूरान, तह० जुब्बल, जिला शिमला, हि०प्र०। दूरभाष नं० 79734-27469	श्री लोकपाल पुत्र श्री चमन लाल, गांव व डा० प्रौऊठी, तह० जुब्बल, जिला शिमला, हि०प्र०। दूरभाष नं० 88940-09307
6.	रोहडू	श्रीमती ज्ञानपति पत्नी श्री धर्म चन्द, गांव कोटी, डाकघर पुजारली नं० 04, तह० टिक्कर, जिला शिमला, हि०प्र० दूरभाष नं० 98165-03335	श्री सुरेश कुमारपुत्र श्री राय सिंह गांव गंगा नगर, डाकघर शीलघाट, तह० रोहडू, जिला शिमला, हि०प्र० दूरभाष नं० 75800-04111
7.	टुटू	श्री जीत सिंह पुत्र स्व० श्री पूर्ण सिंह, गांव दिदो, डा० रौडी, त० व जिला शिमला, हिमाचल प्रदेश। दूरभाष नं० 98171-57456	श्री विक्रम सिंह ठाकुर, पुत्र श्री इन्द्र सिंह, गांव चमरोग, डा० तारादेवी, त० व जिला शिमला, हिमाचल प्रदेश। दूरभाष नं० 80910-40001
8.	मशोबरा	श्री ताराचन्द ठाकुर पुत्र श्री नारायण सिंह ठाकुर, गांव सरधीण, डा० व्योलिया, जिला शिमला, हि०प्र०। दूरभाष नं० 98160-02109	श्री मेहतेन्द्र सिंह, पुत्र स्व० श्री रूप सिंह ठाकुर, गांव चिहार, डा० मुण्डाघाट, त० व जिला शिमला, हि०प्र०। दूरभाष नं० 98050-37799
9.	बसन्तपुर	श्रीमती कौशल्या देवी पत्नी श्री जगजीवन शर्मा, गांव नावी, डा० कढारघाट, तहसील सुन्नी, जिला शिमला, हि०प्र०। दूरभाष नं० 89880-41793	श्री भूपराम पुत्र श्री मेधराम, गांव शाहली, डा० थाची, उप-तहसील धामी, जिला शिमला, हि०प्र०। दूरभाष नं० 85447-69103
10.	ननखड़ी	श्रीमती कान्ता देवी पत्नी श्री महेन्द्र सिंह खुंद, गांव अडडू, डा० दनावली, तहसील ननखड़ी, जिला शिमला हि०प्र०। दूरभाष नं०। 98170-31293	श्री अमर सिंह पुत्र स्व० श्री सेवा राम, गांव व डाकघर शोली, तहसील ननखड़ी, जिला शिमला, हि०प्र०। दूरभाष नं० 78760-73319
11.	रामपुर	श्रीमती पूजा कुमारी पत्नी श्री दलीप कुमार, गांव कोटी, डा० धारगौरा, तह० रामपुर, जिला शिमला हि०प्र०। दूरभाष नं० 98058-48181	श्री सुनील दत्त, पुत्र श्री प्रेम सिंह, गांव कलेडा, डा० सुरड, तहसील रामपुर, जिला शिमला, हि०प्र०। दूरभाष नं० 98165-80005

12.	ठियोग	श्रीमती रीता लाल्ट पत्नी श्री जय चन्द, ग्राम मानन, डा0 शिलारू, तहसील ठियोग, जिला शिमला हि0 प्र0। दूरभाष नं0 90153-81165	श्री सुन्दर सिंह पुत्र श्री चूरू राम, ग्राम लोहाला, डा0 घूण्ड, तहसील ठियोग, जिला शिमला, हि0 प्र0। दूरभाष नं0 94599-67731
-----	-------	---	--

TRANSPORT DEPARTMENT

NOTIFICATION

Shimla-171 002, the 16th July, 2026

No. TPT-C(9)-3/2003.—The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section (6) of Section-41 of the Motor Vehicles Act, 1988 (Act No. 59 of 1988) and all other powers enabling him in this behalf is pleased to allot/release registration marks **HP-72 E alongwith Serial No. 0001 to 9999** to the Regional Transport Officer Una, District Una, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

By order,

ONKAR CHAND SHARMA, I.A.S.,
Additional Chief Secretary (Transport).

TRANSPORT DEPARTMENT

NOTIFICATION

Shimla-171 002, the 16th July, 2026

No. TPT-C(9)-4/2017-Loose.—The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section (6) of Section-41 of the Motor Vehicles Act, 1988 (Act No. 59 of 1988) and all other powers enabling him in this behalf is pleased to allot/release registration marks **HP-39 H alongwith Serial No. 0001 to 9999** to the Registering & Licensing Authority Dharamshala, District Kangra, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

By order,

ONKAR CHAND SHARMA, I.A.S.,
Additional Chief Secretary (Transport).

**Before the Marriage Officer-cum-Sub-Divisional Officer, Teh. Dheera,
Distt. Kangra (H.P.)**

In Ref. :

Sanjeev Kumar and Sapna

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for the Registration of Marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Sanjeev Kumar s/o Late Sh. Kirloo Ram, r/o Village Salan, P.O. Thural, Tehsil Thural, Distt. Kangra (H.P.) and Sapna d/o Late Sh. Gian Chand r/o Village Batladi, P.O. Kandi, Tehsil Baroh, Distt. Kangra (H.P.). If there is any objection on this marriage the objection in person or through Counsel be submitted to this office on or before 25-08-2026 otherwish will be registered.

Seal.

Sd/-

*The Marriage Officer-cum- Sub-Divisional Officer,
Tehsil Dheera, District Kangra (H.P.).*

**In the court of Assistant Collector 1st Grade and Executive Magistrate, Dharamshala,
Distt. Kangra (H.P.)**

Case : Birth Registration.

Mr./Mrs./Ms. Smt. Pushpa Devi d/o Late Sh. Jaishi Ram (Mother Name Smt. Bimla Devi),
r/o Village Narghota, P.O. Sudher, Tehsil Dharamshala, District Kangra (H.P.)

Versus

1. General Public.
2. The Registrar Birth & Deaths, C.M.O. Kangra at Dharamshala.
3. The Local Registrar, Gram Panchyat Kajlot, Tehsil Dharamsgala, District Kangra (H.P.)

विषय.—प्रार्थना-पत्र जेरे धारा 13 (3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969।

Mr./Mrs./Ms. Smt. Pushpa Devi d/o Late Sh. Jaishi Ram (Mother Name Smt. Bimla Devi),
r/o Village Narghota, P.O. Sudher, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना -पत्र सहित मुकद्दमा दायर किया है कि उसका जन्म दिनांक 05-12-1969 को गांव नरघोटा, डाकघर सुधेड़, तहसील धर्मशाला में हुआ था परन्तु एम0सी0 धर्मशाला संबंधित ग्राम पंचायत में जन्म मृत्यु रजिस्टर में पंजीकृत न है। अतः जन्म तिथि पंजीकृत किये जाने के आदेश दिए जाएं। इस नोटिस इश्तहार/मुश्ट्री मुनादी के द्वारा समस्त आम जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को Smt. Pushpa Devi d/o Late Sh. Jaishi Ram (Mother Name Smt. Bimla Devi), r/o Village Narghota, P.O. Sudher, Tehsil Dharamshala, District Kangra (H.P.) की जन्म दिनांक 05-12-1969 पंजीकृत किये जाने बारे कोई एतराज हो जो वह अपना एतराज इस अदालत में दिनांक 03-08-2026 को असालतन या वकालतन हाजिर होकर पेश कर सकता है अन्यथा मुताबिक शपथ पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक 30-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

**In the court of Assistant Collector First Grade, Dharamshala,
Distt. Kangra (H.P.)**

Case No. 712676/2026

Institution Date : 07-03-2026

Case Type : Name Correction

Peshi Date : 25-05-2026

Ramesh Chand s/o Late Jaisi Ram, r/o Village Kaliara, P.O. Kaliara, Tehsil Dharamshala,
District Kangra (H.P.) . .Applicant.

Vs

Ramesh Chand s/o Late Jaisi Ram, r/o Village Kaliara, P.O. Kaliara, Tehsil Dharamshala, District
Kangra (H.P.) . .Respondent.

विषय.—प्रार्थना—पत्र नाम दुरुस्ती under Section 37 of H.P. Land Revenue Act, 1954, Ramesh Chand
s/o Late Jaisi Ram, r/o Village Kaliara, P.O. Kaliara, Tehsil Dharamshala, District Kangra (H.P.)

Ramesh Chand s/o Late Jaisi Ram, r/o Village Kaliara, P.O. Kaliara, Tehsil Dharamshala,
District Kangra (H.P.) ने इस अदालत में प्रार्थना —पत्र दायर किया है कि उसका नाम मोहाल घरटीना के
राजस्व अभिलेख में रमेश कुमार पुत्र जैशी राम दर्ज है जबकि उसका सही नाम रमेश चन्द पुत्र जैशी राम है
लिहाजा इसे दुरुस्त करके रमेश कुमार उर्फ रमेश चन्द पुत्र जैशी किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि
अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह तारीख पेशी 25-08-2026 को
इस न्यायालय में असालतन व वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर
सकता है अन्यथा प्रार्थी का नाम मोहाल कुल्याड़ा में दुरुस्त करने के आदेश पारित कर दिये जायेंगे। उसके
उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 25-04-2026 को मेरे हस्ताक्षर व मोहर द्वारा जारी हुआ।

मोहर

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

**In the court of Assistant Collector 1st Grade and Executive Magistrate, Dharamshala,
Distt. Kangra (H.P.)**

Case : Death Registration.

Mr./Mrs./Ms. Machlu Kumar s/o Sh. Om Raj s/o Ravan, r/o Ward No. 02, Village and P.O.
Bhagsunag, Tehsil Dharamshala, District Kangra (H.P.)

Versus

1. General Public.
2. The Registrar Birth & Deaths, C.M.O. Kangra at Dharamshala.
3. The commissioner Municipal Corporation Dharamshala.
4. The concerned Gram Panchayat, Tehsil Dharamshala.

विषय.—प्रार्थना—पत्र जेरे धारा 13 (3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969।

Mr./Mrs./Ms. Machlu Kumar s/o Sh. Om Raj s/o Ravan, r/o Ward No. 02, Village and P.O. Bhagsunag, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना —पत्र सहित मुकद्दमा दायर किया है कि उसकी दादी की मृत्यु दिनांक 10-08-1990 को वार्ड नं० 02, गांव व डा० भागसूनाग, तहसील धर्मशाला में हुई थी परन्तु एम०सी० धर्मशाला में जन्म व मृत्यु रजिस्टर में पंजीकृत न है। अतः मृत्यु तिथि पंजीकृत किये जाने के आदेश दिये जाएं। इस नोटिस इश्तहार/मुश्त्री मुनादी के द्वारा समस्त आम जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को श्रीमती पान्जो विधवा रावण, पुत्र दामोदर, वार्ड नं० 02, गांव व डा० भागसूनाग, तहसील धर्मशाला, जिला कांगड़ा हि०प्र० की मृत्यु दिनांक 10-08-1990 पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज इस अदालत में दिनांक 03-08-2026 को असालतन या वकालतन हाजिर होकर पेश का सकता है अन्यथा संलग्न शपथ पत्र व अन्य दस्तावेजों के मुताबिक जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक

को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत श्री निशान्त कुमार (हि.प्र.प्र.से.), उप-मण्डलाधिकारी (ना०) कुल्लू,
जिला कुल्लू (हि०प्र०)

आदेश/नोटिस

श्री बंटी पुत्र श्री नूप राम, निवासी गांव दवाड़ा, तहसील एवं जिला कुल्लू के मृत्यु प्रमाण-पत्र जारी करने के संदर्भ में, और भारत सरकार की अधिसूचना संख्या 1/2/(उत्तराखंड)/2011-VS-GRS दिनांक 16-08-2013 के तहत तहसीलदार कुल्लू से एक न्यायिक जांच करवाई गई जिसमें पाया गया कि बंटी उपरोक्त दिनांक 13-09-2025 को व्यास नदी के किनारे गया था। भारी वर्षा/बाढ़ के कारण नदी का जलस्तर काफी बढ़ गया था एवं अचानक पैर फिसलने से बंटी व्यास नदी में गिर गया। स्थानीय लोगों ने बताया कि उन्होंने बंटी के शव को खोजने का बहुत प्रयास किया, लेकिन उनका शव नहीं मिला। इस संदर्भ में पुलिस थाना पतलीकूहल में एक प्राथमिकी (FIR) भी दर्ज की गई है। तहसीलदार, कुल्लू की रिपोर्ट के अनुसार, यह स्पष्ट होता है कि श्री बंटी पुत्र श्री नूप राम, निवासी गांव दवाड़ा, तहसील एवं जिला कुल्लू की मृत्यु 13-09-2025 को सुबह लगभग 6. 00 बजे अचानक पैर फिसलने से व्यास नदी में गिरने से हुई।

अतः मैं, निशान्त कुमार (H.A.S.), उप-मंडल अधिकारी (ना०), कुल्लू दिनांक 24-06-2026 को श्री बंटी पुत्र श्री नूप राम, निवासी गांव दवाड़ा, तहसील एवं जिला कुल्लू का मृत्यु प्रमाण-पत्र घोषित करने की प्रक्रिया कर रहा हूं। यदि उपरोक्त व्यक्ति की मृत्यु के संबंध में किसी को कोई आपत्ति/दावा हो, तो कृपया अपनी आपत्तियां/दावे 24-07-2026 से पहले अधोहस्ताक्षरी के कार्यालय में भेजें।

हस्ताक्षरित/—
(निशान्त कुमार, हि.प्र.प्र.से.),
उप-मंडलाधिकारी (ना०)
कुल्लू, जिला कुल्लू (हि०प्र०)।

In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Rohru, District Shimla (H.P.)

In the matter of :

Sh. Susheel Kumar s/o Late Sh. Bhagat Ram, r/o Village Batari, P.O. Arhal, Tehsil Rohru,
District Shimla (H.P.)
.. Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Susheel Kumar s/o Late Sh. Bhagat Ram, r/o Village Batari, P.O. Arhal, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter date of Death of applicant's mother Smt. Roop Dei (13-12-2005) in the record of Death Register of Gram Panchayat Arhal.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of Death of Smt. Roop Dei w/o Late Sh. Bhagat Ram they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 13 July, 2026.

Seal.

Sd/-

SH. DAYA NAND SHARMA,
Executive Magistrate, Grade-II,
Rohru, District Shimla (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या : 17 / 26

तारीख दायर : 06-07-2026

श्रीमती द्रोपती देवी पुत्री श्री हरी नन्द, निवासी गांव छलावट, हालाबाद पत्नी श्री रोशन लाल, निवासी गांव रसेन्दली, डा0 भढावली, तहसील रामपुर, जिला शिमला (हि0प्र0) वादिया।

बनाम

आम जनता

. . प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत भढावली में जन्म पंजीकरण बारे।

यह दरखास्त श्रीमती द्रोपती देवी पुत्री श्री हरी नन्द, निवासी गांव छलावट, हालाबाद पत्नी श्री रोशन लाल, निवासी गांव रसेन्दली, डा0 भढावली, तहसील रामपुर, जिला शिमला (हि0प्र0) ने इस कार्यालय में अपनी जन्म तिथि जन्म व मृत्यु पंजीकरण ग्राम पंचायत भढावली में दर्ज करवाने बारे आवेदन पत्र व ब्यान हलफिया दिया है। प्रार्थिया ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत भढावली में दर्ज न कर सकी। प्रार्थिया की जन्म तिथि निम्न है:—

क्रम संख्या	प्रार्थिया के बेटे का नाम	तारीख जन्म
1.	श्रीमती द्रोपती देवी पुत्री श्री हरी नन्द, निवासी गांव छलावट, हालाबाद पत्नी श्री रोशन लाल, निवासी गांव रसेन्दली, डा0 भढावली, तहसील रामपुर, जिला शिमला (हि0प्र0)।	10-12-1956

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत भढावली में प्रार्थिया की जन्म तिथि पंजीकरण करने बारे किसी भी व्यक्ति या किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 17-08-2026 को प्रातः 11 बजे व उससे पूर्व असागतन या वकालतन हाजिर अदालत आकर अपना उजर व एतराज पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 15-07-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
(सुरेश कुमार नेगी)
कार्यकारी दण्डाधिकारी,
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

**In the Court of Executive Magistrate-cum-Naib Tehsildar, Kupvi, Tehsil Kupvi,
District Shimla (H.P.)**

In the matter of :

Sh. Sukh Ram s/o Sh. Banshi Ram, r/o Village Tandai, P.O. Bhallu, Tehsil Kupvi, District Shimla (H.P.)
.. Applicant.

Versus

General Public

.. Respondent.

Subject.--Proclamation Regarding correction of name.

Whereas, Sh. Sukh Ram s/o Sh. Banshi Ram, r/o Village Tandai, P.O. Bhallu, Tehsil Kupvi, District Shimla (H.P.) has filed an application alongwith an affidavit before this court.

The applicant has stated that the name of applicant daughter's have been incorrectly recorded in their Aadhar Card. However, as per the certificate and Panchayat records their correct name is recorded.

The detail of son are as under:-

Sl. No.	Name of the family members	Relationship with applicant	Wrong Name	Correct Name
1.	SAROJANA	DAUGHTER	SAROJNI	SAROJANA

in accordance with the Birth Certificate issued by the Sub-Registrar (Births & Deaths) Gram Panchayat Jhoked, Tehsil Kupvi, District Shimla (H.P.).

Now, therefore, objections if any are invited from the general public with regard to the correction of the name of the applicant daughters. Any person having any objection in this regard may appear before the undersigned on or before 14-08-2026, either personally or through a duly authorized agent or counsel. In case no objection is received within the stipulated period, the matter shall be decided *ex-parte* without any further opportunity of hearing, and the correction shall be carried out accordingly.

Issued under my hand and seal of the court today the 14th day of July, 2026.

Seal.

Sd/-

*Executive Magistrate-cum-Naib Tehsildar,
Kupvi, Tehsil Kupvi, District Shimla (H.P.).*

**In the Court of Addl. District Registrar of Marriage-cum-Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.)**

1. Sh. Raman Kumar s/o Sh. Pawan Kumar, aged 32 years, r/o Village & P.O. Nirath, Tehsil Rampur, District Shimla (H.P.)

2. Smt. Lalita Tanwar d/o Sh. Baldev Raj Thakur, aged about 37 years, r/o Near Shiv Mandir, Tehsil Shimla, Sargheen, Beolia, Distt. Shimla (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Subject.—Registration of Marriage under Section 8(4) of the H.P. Registration of Marriages Act, 1996.

Whereas, the above named applicants have made an application before me under section 8(4) of the H.P. Registration of Marriages Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 31-07-2018 at Rampur, Tehsil Rampur, Distt. Shimla (H.P.) with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Gram Panchayat Nirat Tehsil Rampur, District Shimla (H.P.).

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriage and now, therefore, necessary order of the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of marriage of above named applicants, they should appear before the court of undersigned on or before 9th August, 2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 10th day of the July, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Addl. District Registrar of Marriage-cum-
Sub-Divisional Magistrate,
Rampur Bushhar, Distt. Shimla (H.P.).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sohan Lal s/o sh. Budh Ram, r/o Village Khanewali, P.O. Devnagar, Tehsil Rampur,
District Shimla (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his son's name from "Adesh Kumar" to "Aadesh" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change of his son's name as Aadesh s/o Sh. Sohan Lal in place of Adesh Kumar s/o Sh. Sohan Lal they should appear before the undersigned on or before 13-08-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 14th day of July, 2026 under my hand and seal of the Court.

Seal.

Sd/-

(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

**In the Court of the Executive Magistrate-cum-Naib Tehsildar, Kupvi, Tehsil Theog,
District Shimla (H.P.)**

In the matter of :

Smt. Nisha Devi w/o Sh. Surender Singh, r/o Vill. Serti, P.O. Malat, Tehsil Kupvi, District Shimla, H.P. . . Applicant.

Versus

PROCLAMATION REGARDING CORRECTION OF NAME AND DATE OF BIRTH

Whereas, Smt. Nisha Devi w/o Sh. Surender Singh, r/o Village Serti, P.O. Malat, Tehsil Kupvi, Distt. Shimla (H.P.) has filed an application alongwith an affidavit before this Court.

The applicant has stated that the name and date of birth of applicant's daughter have been incorrectly recorded in their Aadhar Card. However, as per the birth certificate and panchayat records their correct name is recorded.

The deatail of daughter's are as under:—

Sl. No.	Name of the Family member	Relationship with applicant	Wrong Name & Date of birth	Correct Name & Date of birth.
1.	Harshita	Daughter	Gudiya 15-09-2012	Harshita 16-09-2009
2.	Anushka	Daughter	Aania 27-01-2014	Anushka 14-02-2013

In accordance with the Birth Certificate issued by the Sub-Registrar (Births & Deaths), Gram Panchayat Malat, Tehsil Kupvi, District Shimla, Himachal Pradesh.

Now, therefore, objections, if any, are invited from the general public with regard to the correction of the name and date of birth of the applicant's daughters.

Any person having any objection in this regard may appear before the undersigned on or before 10-08-2026, either personally or through a duly authorized agent or counsel. In case no objection is received within the stipulated period, the matter shall be decided *ex-parte* without any further opportunity of hearing and the correction shall be carried out accordingly.

Issued under my hand and seal of the Court today, the 10th day of July, 2026.

Seal.

Sd/-

*Executive Magistrate cum-
Naib Tehsildar Kupvi, Tehsil Kupvi,
District Shimla (H.P.).*

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, राजगढ़, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 06 / 2026

तारीख मरजुआ : 08—07—2026

श्री दिनेश कुमार पुत्र खजाना सिंह, निवासी शिलांजी बाजन, डा0 रडूघाटी, ग्राम पंचायत शिलांजी, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इशतहार जन्म एवं मृत्यु पंजीकरण।

यह कि श्री दिनेश कुमार पुत्र खजाना सिंह, निवासी शिलांजी बाजन, डा0 रडूघाटी, ग्राम पंचायत शिलांजी, तहसील राजगढ़, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व हिमाचल प्रदेश जन्म एवं मृत्यु रजिस्ट्रेशन नियम, 2003 की धारा 9 (3) के अन्तर्गत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपने पुत्र तरुण कुमार की जन्म तिथि ग्राम पंचायत शिलांजी में दर्ज करने हेतु प्रार्थना—पत्र प्रस्तुत कर निवेदन किया है कि उसके पुत्र का जन्म घर पर ही हुआ था, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नहीं हो सकी। सायल के अनुसार उसके पुत्र का जन्म दिनांक 10-06-2008 को हुआ है। सायल ने ग्राम पंचायत शिलांजी के पंजीकरण पंजी में जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को तरुण कुमार पुत्र दिनेश कुमार की जन्म तिथि ग्राम पंचायत शिलांजी में दर्ज करने में एतराज हो तो इस इशतहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्य दिवस पर हमारे कार्यालय में असालतन या वकालतन हाजिर होकर एतराज प्रस्तुत करें। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा तथा रजिस्ट्रार (जन्म एवं मृत्यु) एवं सचिव ग्राम पंचायत शिलांजी को जन्म तिथि दर्ज करने आदेश पारित कर दिये जाएंगे।

आज दिनांक 09-07-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
राजगढ़, जिला सिरमौर (हि0प्र0)।

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT.

Whereas, Mr. Pankaj s/o Sh. Mr. Hari Nand, r/o Village & P.O. Saproon, Tehsil & District Solan (H.P.) and Mrs. Tamana, d/o Mr. Arjun and w/o Mr. Pankaj, r/o Village & P.O. Saproon, Tehsil & Distt. Solan (H.P.) have filed an application for the registration of their marriage, which was solemnized on 21-11-2021 and they have been living as husband and wife ever since then.

Whereas, both these applicants have submitted in their application and in their affidavits that Mr. Pankaj and Mrs. Tamana, were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect and if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties i.e. Mr. Pankaj and Mrs. Tamana, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuances of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this Court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 3rd day of July, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H.P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Dharam Pal s/o Mr. Sunder Singh, r/o Village Kanauri (502), P.O. Nagali, Tehsil Kandaghat, District Solan (H.P.) and Mrs. Ridhima Singh w/o Mr. Dharam Pal d/o Mr. Nathu Ram, r/o Village Kawagri, P.O. Shamti (616), Tehsil & District Solan (H.P.) have filed an application for the registration of their marriage, which was solemnized on 17-10-2021 and they have been living as husband and wife ever since then.

Whereas, both these applicants have submitted in their application and in their affidavits that Mr. Dharam Pal and Mrs. Ridhima Singh were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect and if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Dharam Pal and Mrs. Ridhima Singh, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuances of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this Court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 2nd day of July, 2026.

Seal.

Sd/-
(Dr. POONAM), HPAS,
Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H.P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT.

Whereas, Mr. Shish Kumar s/o Mr. Manohar Singh Negi, r/o Village Grange, Tehsil Nichar, Puje (31/10), District Kinnaur (H.P.) and Mrs. Komal w/o Mr. Shish Kumar and d/o Mr. Pawan Kumar, r/o Kasai Gali, Ward No. 05, Solan, Tehsil & District Solan (H.P.) have filed an application for the registration of their marriage, which was solemnized on 02-12-2022 and they have been living as husband and wife ever since them.

And whereas, both these applicants have submitted in their application and in their affidavits that Mr. Shish Kumar and Mrs. Komal, were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect and if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Shish Kumar and Mrs. Komal, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuances of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this Court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 2nd day of July, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli,
District Solan (H.P.)**

1. Sh. Sahil Attri aged 32 years, D.O.B. 23-12-1993 s/o Sh. Bhupender Attri, r/o Village Kimughat, P.O. Garkhal, Tehsil Kasauli, Distt. Solan (H.P.).

2. Ms. Navita Sharma aged 32 years D.O.B. 04-02-1994 d/o Sh. Parmanand Sharma, r/o Village Shalumna, P.O. Dharot, Tehsil & Distt. Solan (H.P.).

Versus

General Public

NOTICE U/S 15 OF THE SPECIAL MARRIAGE ACT, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Sahil Attri aged 32 years, D.O.B. 23-12-1993 s/o Sh. Bhupender Attri, r/o Village Kimughat, P.O. Garkhal, Tehsil Kasauli, Distt. Solan (H.P.) (Bride Groom) and Ms. Navita Sharma aged 32 years D.O.B. 04-02-1994 d/o Sh. Parmanand Sharma, r/o Village Shalumna, P.O. Dharot, Tehsil & Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 03-03-2026 that they have solemnized their marriage with each other on 25-11-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 09-08-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 10-07-2026 my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).

CHANGE OF NAME

I, Kuldeep Singh s/o Sh. Tejinder Singh, Badal Bagthan, Pachhad, Sirmaur, Sirmaur, Magroli Sakohal (206), Sirma Sirmaur (H.P.)-173 001 declare that I have changed my minor son's name from Shouray Ansh (Old Name) to Shourya Ansh (New Name). All concerned please may note.

KULDEEP SINGH
s/o Sh. Tejinder Singh,
Badal Bagthan, Pachhad, Sirmaur,
Sirmaur, Magroli Sakohal (206),
Sirma Sirmaur (H.P.)-173 001.

CORRECTION OF NAME

I, Prem Lal s/o Sh. Lobhi Ram, r/o Village Khangui, P.O. Bhagaigarh, Tehsil Churah, District Chamba (H.P.) the deponent's minor daughter's correct name spelling is Sheetal as per the record of her birth certificate but entered in the record of her Aadhar Card as Shitel, which is incorrect. Correct her name in Aadhar Card from Shitel to Sheetal. Please concerned note it.

PREM LAL
s/o Sh. Lobhi Ram,
r/o Village Khangui, P.O. Bhagaigarh,
Tehsil Churah, District Chamba (H.P.).

CHANGE OF NAME

I, Rekha Devi w/o Sh. Pawan Kumar age 39 years, r/o Village Dundai, P.O. Chhatrari, Tehsil Chamba, Distt. Chamba, Chitrari (H.P.)-176 324 declare that I have changed my minor son's name from Shourya Sharma (New Name) instead of Shoury Sharma (Old Name). All concerned please may note.

REKHA DEVI
w/o Sh. Pawan Kumar,
r/o Village Dundai, P.O. Chhatrari,
Tehsil Chamba, Distt. Chamba, Chitrari (H.P.)-176 324.

CORRECTION OF NAME

I, Sheetal Kumar s/o Sh. Mahender Kumar, r/o Village Damonwala, P.O. Barotiwala, Tehsil Baddi, Distt. Solan (H.P.) declare that my daughter's name is wrongly mentioned in Aadhar Card No. 8068 0628 5534 as Payu, correct name is Pihu. Concerned note.

SHEETAL KUMAR
s/o Sh. Mahender Kumar,
r/o Village Damonwala, P.O. Barotiwala,
Tehsil Baddi, Distt. Solan (H.P.).

CHANGE OF NAME

I, Prakash s/o Sh. Kundan Singh, r/o Village Denwari, Post Office Khabal, Tehsil Chirgaon, District Shimla (H.P.)-171 208 declare that I have changed my daughter's name from Kaki (Old Name) to Inaya Ghiyali (New Name). In future she will be known as Inaya Ghiyali. Please all concerned note it.

PRAKASH

*s/o Sh. Kundan Singh,
r/o Village Denwari, Post Office Khabal,
Tehsil Chirgaon, District Shimla (H.P.)-171 208.*

CHANGE OF NAME

I, No. 14449070W Ex. L/Nk. DMT Chander Kumar s/o Sh. Hira Lal, r/o Village Yangpa-II, P.O. Huri, Tehsil Nichar, Distt. Kinnaur (H.P.) declare that I have changed my son's name from Shintu to Shivansh Negi in my service record *vide* affidavit dated 06-07-2026 before Sub-Divisional Magistrate Kalpa at Rekong Peo, Kinnaur.

CHANDER KUMAR

*s/o Sh. Hira Lal,
r/o Village Yangpa-II, P.O. Huri,
Tehsil Nichar, Distt. Kinnaur (H.P.).*

CHANGE OF NAME

I, Asha d/o Sh. Prem Jeet, r/o Lindoor, P.O. Jahalman, Tehsil Lahaul, District Lahaul-Spiti (H.P.) declare that I have changed my name from Renu to Asha. All concerned please may note.

ASHA

*d/o Sh. Prem Jeet,
r/o Lindoor, P.O. Jahalman,
Tehsil Lahaul, District Lahaul-Spiti (H.P.).*

CHANGE OF NAME

I, Kiran w/o Mr. Vishal Beakta, r/o Vishal Bhawan, Near Fauji Building, Lower Vikasnagar, Shimla (H.P.)-171 009 declare that my previous name was Kiran Ranta d/o Late Sh. Prem Ranta, r/o Village Lachhog, Tehsil Nerwa, District Shimla (H.P.) that after my marriage to Mr. Vishal Beakta, I have decided to change my name from Kiran Ranta (Old Name) to Kiran (New Name). All concerned please may note.

KIRAN

*w/o Mr. Vishal Beakta,
r/o Vishal Bhawan,
Near Fauji Building, Lower Vikasnagar, Shimla (H.P.).*

CORRECTION OF NAME

I, Rajender Singh s/o Sh. Naryan Singh, r/o Village Daseranwala, Post Office Bhararighat, Tehsil Arki, District Solan (H.P.) declare that my daughter's name is Shagun Kumari entered in all her government documents, whereas in Aadhar Card wrongly entered her name as Sagun Devi. I now want to correct the name of my daughter in Aadhar Card from Sagun Devi to Shagun Kumari.

RAJENDER SINGH
s/o Sh. Naryan Singh,
r/o Village Daseranwala, Post Office Bhararighat,
Tehsil Arki, District Solan (H.P.).

CORRECTION OF NAME

I, Manjeet Kaur Bansal w/o Sh. Rajeev Bansal, r/o Raj Basera, Gussan Road, Mehli, Shimla (H.P.) declare that in some of my official record my name is entered as Manjeet Kaur or Manjeet Bansal, whereas my correct name is Manjeet Kaur Bansal as mentioned in my Aadhar Card and PAN Card. So my name may please be read as Manjeet Kaur Bansal in place of Manjeet Kaur or Manjeet Bansal.

MANJEET KAUR BANSAL
w/o Sh. Rajeev Bansal,
r/o Raj Basera, Gussan Road,
Mehli, Shimla (H.P.).

CHANGE OF NAME

I, Peer Singh s/o Sh. Laccho Ram, r/o Village Gothla, P.O. Somna, D.P.F. Thachi (575), P.O. Thachi, Distt. Mandi (H.P.) declare that my correct name is Peer Singh and wrongly recorded in my Aadhar Card No. 6054 3712 1749 as Bir Singh. All concerned note please.

PEER SINGH
s/o Sh. Laccho Ram,
r/o Village Gothla, P.O. Somna,
D.P.F. Thachi (575),
P.O. Thachi, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Dev Raj s/o Sh. Tulsi Ram, r/o Village Gargi, P.O. Manikaran, Tehsil Jari, Distt. Kullu (H.P.) declare that my daughter's name is wrongly entered as Purinema in her Aadhar Card. Now, I intend to correct my daughter's name as Purnima in Aadhar Card. Concerned note it.

DEV RAJ
s/o Sh. Tulsi Ram,
r/o Village Gargi, P.O. Manikaran,
Tehsil Jari, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Heenu Devi w/o Sh. Mahender Singh, r/o Village Bhadkwas, P.O. Jungra, Tehsil Churah, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 7422 4416 2599, my name is wrongly entered as Heena Devi. Whereas, my correct name is Heenu Devi. I shall be known as Heenu Devi for all purposes in future. All concerned please note.

HEENU DEVI
w/o Sh. Mahender Singh,
r/o Village Bhadkwas, P.O. Jungra,
Tehsil Churah, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Chatru Ram s/o Sh. Kanth, r/o Village Channi, P.O. Pukhri, Tehsil and Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 5871 3047 7841, Panchayat record, revenue record, school record and ration Card my name is wrongly entered as Chatro Ram. Whereas, my correct name is Chatru Ram. I shall be known as Chatru Ram for all purposes in future. All concerned please note.

CHATRU RAM
s/o Sh. Kanth,
r/o Village Channi, P.O. Pukhri,
Tehsil and Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Rukam Chand s/o Late Sh. Samu Ram, r/o V.P.O. Bholar, Tehsil Jubbal, Distt. Shimla (H.P.)-171 216, am working as a Sub-Inspector in the Himachal Pradesh Police Department and am presently posted at Traffic, Tourist & Railways, Shimla (H.P.). My correct name is Rukam Chand. However, due to an inadvertent writing mistake, my name has been wrongly recorded as "Ruckam Chand" in my character Roll and certain official records. My Late father's correct name is Samu Ram, but due to a writing mistake, his name has been incorrectly entered as "Shayamu Ram" in my Character Roll and official records. Please correct our names.

RUKAM CHAND
s/o Late Sh. Samu Ram,
r/o V.P.O. Bholar, Tehsil Jubbal,
Distt. Shimla (H.P.)-171 216.

CHANGE OF NAME

I, Upasana Patial w/o Sh. R.S. Patial, r/o Forest Officer's Residential, Colony, Dharamshala, District Kangra-176 215 (H.P.) hereby declare that I have changed my name from Upasana Sharma to Upasana Patial. All concerned please may note.

UPASANA PATIAL
w/o Sh. R.S. Patial,
r/o Forest Officer's Residential,
Colony, Dharamshala,
District Kangra-176 215 (H.P.).

CHANGE OF NAME

I, Parmesh Kumar s/o Sh. Hans Raj, r/o Village Preena, P.O. Preena, Tehsil & Distt. Chamba (H.P.) declare that I have changed my minor son's name from Adersh (old name) to Aadersh (new name). All concerned please may note.

PARMESH KUMAR
s/o Sh. Hans Raj,
r/o Village Preena, P.O. Preena,
Tehsil & Distt. Chamba (H.P.).

CHANGE OF NAME

I, Kiran Kesta Mokta w/o Sh. Jatinder Kumar Mokta, r/o Village Guntu, P.O. Jubbal, Tehsil Jubbal, Distt. Shimla (H.P.)-171 205 declare that I have changed my name from Kiran K. Mokta (old name) to Kiran Kesta Mokta (new name). All concerned please may note.

KIRAN KESTA MOKTA
w/o Sh. Jatinder Kumar Mokta,
r/o Village Guntu, P.O. Jubbal,
Tehsil Jubbal, Distt. Shimla (H.P.)-171 205 .

CHANGE OF NAME

I, Gomati w/o Sh. Daleepo Singh, r/o P.O. Talyahar, Tehsil Sadar, Fatebahan (358), Distt. Mandi (H.P.) declare that my correct name is Gomati and wrongly recorded in my Aadhar Card No. 2910 1080 2261 as Gompat. All concerned please note.

GOMATI
w/o Sh. Daleepo Singh,
r/o P.O. Talyahar, Tehsil Sadar,
Fatebahan (358), Distt. Mandi (H.P.).
